

ITEM NO.1501 Court 10 (Video Conferencing)

SECTION XII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) Nos.17313-17314/2011

HOSPITALITY ASSOCIATION OF MUDUMALAI

APPELLANT(S)

VERSUS

IN DEFENCE OF ENVIRONMENT AND
ANIMALS AND ORS. ETC.

RESPONDENT(S)

WITH

SLP(C) No. 20154/2011 (XII)

SLP(C) No. 21460/2011 (XII)

SLP(C) No. 21461/2011 (XII)

SLP(C) No. 21463-21464/2011 (XII)

SLP(C) No. 16668/2011 (XII)

SLP(C) No. 17160/2011 (XII)

SLP(C) No. 17155-17156/2011 (XII)

SLP(C) No. 17150-17151/2011 (XII)

SLP(C) No. 21480/2011 (XII)

SLP(C) No. 21467/2011 (XII)

SLP(C) No. 21472/2011 (XII)

SLP(C) No. 21477/2011 (XII)

SLP(C) No. 21478/2011 (XII)

SLP(C) No. 21470/2011 (XII)

SLP(C) No. 21468/2011 (XII)

SLP(C) No. 21469/2011 (XII)

SLP(C) No. 24826/2011 (XII)

SLP(C) No. 19112/2011 (XII)

SLP(C) No. 25010/2011 (XII)

SLP(C) No. 31581/2011 (XII)

SLP(C) No. 35559/2013 (XII)

SLP(C) No. 30535/2011 (XII)

SLP(C) No. 35644/2013 (XII)

SLP(C) No. 30536/2011 (XII)

SLP(C) No. 9305/2012 (XII)

S.L.P.(C)...CC No. 5278/2012 (XII)

S.L.P.(C)...CC No. 5312/2012 (XII)

SLP(C) No. 5176/2012 (XII)

SLP(C) No. 2666/2012 (XII)

SLP(C) No. 7619/2012 (XII)

S.L.P.(C)...CC No. 5161/2012 (XII)

SLP(C) No. 37332/2013 (XII)

S.L.P.(C)...CC No. 9201/2012 (XII)

Diary No(s). 16319/2017 (XII)

Date : 14-10-2020 These petitions were called on for pronouncement of Judgment today.

For Parties

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Hon'ble Mr. Justice S. Abdul Nazeer pronounced the judgment of the Bench comprising Hon'ble the Chief Justice of India, His Lordship and Hon'ble Mr. Justice Sanjiv Khanna.

Permission to file Special Leave Petition is granted.

Delay condoned.

Leave granted.

The appeals are disposed of in terms of the signed reportable judgment leaving the parties to bear their own costs.

All pending application(s), if any, shall stand disposed of.

(RACHNA)
SENIOR PERSONAL ASSISTANT

(Signed reportable judgment is placed on the file)

(KAMLESH RAWAT)
COURT MASTER (NSH)